

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 268 of 2011

Income Tax Tribunal Appeal Under Section 260 A of the Income Tax Act 1961 against the order dated 06-12-2006 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench "A", Hyderabad in I.T.A.No.63/H/2003 for Assessment Year 2000-01 preferred against the Order dated 27-08-2003 on the file of the Commissioner of Income Tax (Appeals-III), Hyderabad in Appeal No. 40 & 41/ACIT 2 (2)/CIT(A)-III/03-04 preferred against the Order dated 28-03-2003 passed in P.A.N/G.I.R No.M-404 / AC-2(2) on the file of the Assistant Commissioner of Income-Tax, Circle-2(2), Hyderabad.

Between:

The Commissioner of Income Tax -IV, Hyderabad.

...Appellant

AND

Mahaveer Infoway Ltd., 3-6-307, 2nd Floor, Central Chambers, Basheerbagh,
Hyderabad.

...Respondent

**Counsel for the Appellant: Ms. B.Sapna Reddy, Counsel representing
Mr. J.V. Prasad (SC FOR INCOME TAX)**

Counsel for the Respondent: Sri K. Vasant Kumar

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.268 of 2011

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Junior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- C.V. MALLIKARJUNA VARMA
JOINT REGISTRAR

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SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench "A", Hyderabad.
2. The Commissioner of Income Tax (Appeals-III), Hyderabad.
3. The Assistant Commissioner of Income-Tax, Circle-2(2), Hyderabad.
4. One CC to Mr. J.V. Prasad (SC FOR INCOME TAX)[OPUC]
5. One CC to Sri K. Vasant Kumar, Advocate [OPUC]
6. Two CD Copies

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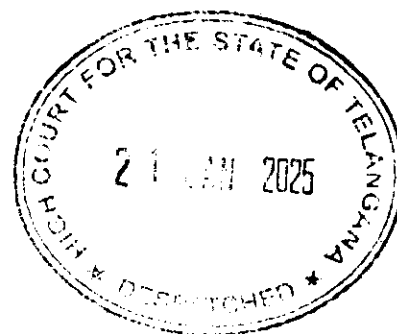
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HIGH COURT

DATED:31/12/2024

JUDGMENT

ITTA.No.268 of 2011



**THE APPEAL IS
DISMISSED AS
WITHDRAWN**

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